

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/GT/2020

Subject : Petition for truing up of annual fixed charges for 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period in respect of Unit-4 of Mejia Thermal Power Station (1x210 MW)

Petitioner : Damodar Valley Corporation

Respondents : WBSEDCL & JBVNL

Date of Hearing : **24.6.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri M.G.Ramachandran, Senior Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Shri Manik Rakshit, Representative, DVC
Shri Subrata Ghosal, Representative, DVC
Shri Samit Mandal, Representative, DVC
Shri Arnab Kr. Sinha, Representative, DVC
Shri Rajiv Yadav, Advocate, DVPCA (Objector)

Record of Proceedings

The order in the present petition was reserved on 25.5.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. The learned Senior counsel for the Petitioner submitted that pleadings have been completed in the matter. He also submitted that in case any clarification/additional information is required, the Petitioner shall furnish the same.

3. The learned counsel of the Objector, DVPCA submitted that the submissions filed by DVPCA in Petition No.575/GT/2020 may be taken into consideration, while determining the tariff of all the generating stations of the Petitioner.

4. The Commission directed the Petitioner to furnish additional information on the following, on or before 14.7.2022, after serving copy to the Respondent/Objector:

For the 2014-19 Tariff Period

(i) **Common Office Expenditure:** Submit item-wise justification for each of the additional capital expenditure item (including for decapitalisation) of the



Common Office Expenditure and submit documentary evidence for prudence check.

- (ii) **Interest on Loan:** Justification as to why the following Bonds and Loan for T&D form part of computation of weighted average interest on loan of the generating station:
 - i. Loan - 5 DVC Bonds (For T&D) - fully repaid on 26.02.2017
 - ii. Loan - 6 REC Loan (For T&D)
- (iii) In respect of water charges, the year wise segregated quantity of water used for industrial purpose and domestic purpose separately.
- (iv) The audited bidding details, selection of transporters, distance up to which ash transported, SOR of respective state, expenditure on ash transportation and end user certificate.

For the 2019-24 Tariff Period

- (i) Document in support of declaration of obsolesce of existing **Bently- Nevada VMS Server** and recommendation for the upgradation of the same by OEM. Also, submit the details with respect to the application of the said asset in the generating station and its impact on the performance of the plant.
- (ii) **Upgradation of Coal Mill Feeder Control System of Unit -4:** Document in support of obsolesce of existing static relay based coal mill feeder control system and recommendation for the upgradation of the same by OEM.
- (iii) **Upgradation of DPU-4E Controller of SG & TG packages of Unit-4:** Clarify whether the additional capital expenditure claimed includes BOP or not and submit the document to substantiate its claim for BoP.
- (iv) **Procurement, erection & Commissioning of New Pollution Equipment / System and Online Moisture Analyser U-4:** Justification in support of the claim along with supporting documents.
- (v) **Retrofit of GRP Numerical Relays Replacing Old Electromechanical Relays on OEM Basis:** Clarification that the GRP numerical relay is already existing in the system or not. In case the same is not existing, the recommendations of OEM to substantiate the said claim. In case the same is already existing, the justification for the said claim.
- (vi) **Battery Banks (360V, 220V & 48V), Supply Erection & commissioning of 220 kV SF6 Breakers, Upgradation of existing 220 KV control panel to SAS:** Details such as date of put to use, depreciation recovered, supporting documents, recommendations of OEM etc. for prudence check required in terms of Regulation 25(2)(a) of the 2019 Tariff Regulations.
- (vii) **Ash Dyke raising work in phased manner, Replacement of Ash Slurry Disposal Pipe of 200NB size due to raise in dyke height:** Details w.r.t existing and envisaged capacity of ash dyke, ash produced and utilised in last five years along with projections for 2019-24 tariff period.

5. The Respondents/Objector are directed to file their replies by 22.7.2022, with copy



to the Petitioner, who may file its rejoinder, if any, by 29.7.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

